

C. A. T. Bench, JAIPUR

Date of Order

Orders MP 171 /93

17.3.93

None present on behalf of the petitioner.

M.P. is allowed. The applicant is allowed to implead the persons referred in para 1 of the M.P. as additional parties. The applicant shall also file the amended cause title within one week. The M.P. stands disposed of. Put up the O.A. on 13.4.93 for admission.

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(B. N. Dhoundiyal)
Member (A)

W.H.H.
(D. L. Mehta)
Vice Chairman.

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Date 2-4-93

Q
3/3/93